

03
19.12.2023
d.p.

**In The High Court At Calcutta
Constitutional Writ Jurisdiction
Appellate Side**

W.P.A 26907 of 2023

**Mr. Bapi Shaw & Anr.
-versus-
The State of West Bengal & Ors.**

**Ms. Annesha Gupta.
...For the Petitioners.**

It has been submitted on behalf of the petitioners that there are certain incurable defects in the writ petition. Prayer has been made for withdrawing the same. Leave has been sought to file the fresh writ petition on the selfsame cause of action.

Prayer of the petitioners stands allowed.

The writ petition stands dismissed as 'withdrawn'.

Liberty granted to the petitioners to file afresh upon proper and better particulars.

(Amrita Sinha, J.)